
(2021) 02 SHI CK 0201
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 777 Of 2021

Rimple Dogra

APPELLANT

Vs

State Of Himachal Pradesh And Another

RESPONDENT

Date of Decision : 16-02-2021

Acts Referred:

Citation : (2021) 02 SHI CK 0201

Hon'ble Judges : Vivek Singh Thakur, J

Bench : Single Bench

Advocate : Mukul Sood, Nand Lal Thakur

Judgement

Vivek Singh Thakur, J

1. Notice. Mr. Nand Lal Thakur, learned Additional Advocate General, appears and waives service of notice on behalf of the respondents and seeks

time to file reply.

2. The petitioner is seeking her transfer on the basis of representation dated 06.06.2020 (Annexure P-5), submitted by her to respondent No.2, the

Director Health Services, Himachal Pradesh, and also for the reasons explained in the petition itself.

3. In view of order proposed to be passed hereinafter, no reply/instructions on behalf of the respondents are necessary to be called for.

4. Considering the nature and prayer made hereinabove, the present petition is disposed of with a direction to respondent No.2, the Director Health

Services, Himachal Pradesh, to decide the representation of the petitioner, after providing her personal hearing, if desired so, on or before 15.03.2021,

by passing speaking and reasoned order.

5. The petitioner is at liberty to file a detailed representation, enumerating all

grounds for request of her transfer therein, by filing the same on or before 25.02.2021.

Pending miscellaneous application (s), if any, shall also stand disposed of.

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